

(c) and (d) At present, the Super Bazar do not have any proposal to discard the decentralisation of accounting system and unify the same.

Trial Court

4713. SHRI PAWAN DIWAN :
SHRI RAM KRIPAL YADAV :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the Supreme Court recent verdict that the precious time of the trial courts should not be wasted for deciding the future dates of the cases and to complete the related legal procedure of the cases to be considered by the trial courts;

(b) whether the Government propose to issue direction to all the State Governments for advising the trial courts to implement the ruling of the Supreme Court with immediate effect so that the number of pending cases with them is reduced and to identify all such cases which can be covered and closed under the said ruling and not to admit such cases in future; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) and (c) Under Article 141 of the Constitution of India, the law declared by the Supreme Court shall be binding on all courts within the territory of India.

Detection of Live Bombs

4714. SHRI MANGAL RAM PREMI :
SHRI KAMESHWAR PASWAN :
SHRI MOHAN RAWALE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Live Bombs being sold for Scrap" appearing in *Indian Express*, dated February 21 1997;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to

(e) As per information furnished by the State Government of Rajasthan, live bombs alongwith other scrap materials were sold to the Kabari shop owner which were collected from the Field Firing Range, Mahajan. One of the bombs exploded as a result of which 4 persons were killed and three injured. The State Government had appointed the sub-divisional magistrate of Hanumangarh to enquire into the incident. The enquiry revealed that the explosion occurred as a result of hammering the scrap by Shri Pala Ram who was one of the deceased. The State Government has also informed that in the absence of eye witness the army personnel who sold scrap to the Kabari shop owner could not be identified. It was however decided that both Army and State authorities will keep a strict watch to prevent occurrence of such mishaps in future by checking illegal collection of scrap from the Field Firing Range.

Persons killed by Blueline Buses

4715. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed by Blueline/Redline buses in Delhi during 1996 till date;

(b) the number of drivers arrested and finally convicted for killing the people during 1996;

(c) the number of vehicles involved in the accidents;

(d) whether the rule regarding deploying two drivers for each bus is enforced strictly by the enforcement agency;

(e) whether cases of harassment of small vehicle drivers at the law of police have been brought to the notice of authorities during the last one year; and

(f) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The number of persons killed in road accidents on Delhi roads by blueline/redlines buses is as under :

Year	Persons killed
1996	204
1997 (upto 30.4.97)	54

(b) During the year 1996, 394 drivers were arrested, of whom one driver has since been convicted.

(c) 174 vehicles in 1996 and 114 in 1997 (upto 30.4.97) were involved in road accidents.

(d) The law provides that no adult motor transport worker shall be, except in cases of long distance routes, required or allowed to work for more than 8 hours a day and

48 hours in any week. The State Transport Authority of Delhi takes appropriate action as provided under law in cases where this rule is found to have been violated.

(e) No such specific complaint was brought to the notice of the Delhi Police during the last one year.

(f) Does not arise.

Police Force

4716. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the police forces in the country have become heavy with the large number of new posts of senior officers being created each year;

(b) whether the highly centralised nature of our police is responsible for the proliferation of posts of the higher level officials;

(c) whether the Government would appoint an expert group to consider a proposal to hand over local policing and local law and order responsibilities to the local bodies namely municipalities, municipal corporations, panchayat samitis etc. and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) According to information available, as on 31.12.1994, the actual strength of Civil Police, including District Armed Police, in the country was 9,50,382. The number of officers of the rank of SP/DIG/IG/DG among them was 2,866 only.

Police' being a State subject under the Seventh Schedule of the Constitution of India, it is for the respective State Governments to create posts at various levels depending on their requirements.

The Central Government is not considering appointment of an expert group as referred to in part (c) of the Question, as it is again for the State Governments to decide on the need for decentralisation, keeping in view the various statutes which presently empower the police to function.

Development of Para Military Forces during Punjab Elections

4717. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Jawans of different Para-Military Forces sent to Punjab during recently concluded Legislative Assembly elections;

(b) whether these forces were sent as per the demand of State Government;

(c) whether any complaint have been received against these forces; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) 150 Coys of Central Forces were made available to Government of Punjab for Assembly elections in the State. The quantum of Force was decided after consultation with the Election Commission of India and the State Government. No complaints have been received against these forces.

VIP Security

4718. SHRI PRAMOD MAHAJAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "VIP Security putting citizens safety at Peril" appearing in the "Indian Express", dated February 21, 1997;

(b) if so, the reaction of the Government thereto;

(c) the number of police personnel deployed for personal security of VIPs and others in Delhi at present;

(d) the annual expenditure incurred by the Government on this account during each of the last three years;

(e) the number of VIPs and others belonging to other States living in Delhi being provided personal security in Delhi;

(f) whether the Government have reviewed the threat aspect and the question of providing security to VIPs and others in Delhi; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) and (c) 'Public Order' and 'Police' are State subjects as per the Constitution of India and as such the responsibility for providing security to the persons residing within their jurisdiction is that of the concerned State/UTs. As regards Delhi, applications made by various persons for providing personal security on various grounds are not vetted by the security agencies. Ideally, special security needs to be provided normally where the threat emanates from any terrorist organisation. In other circumstances, the requirement should generally be met by the normal police set up. The cases are constantly reviewed. At present, about 3617 Police personnel from Delhi Police and 2672 Police Personnel from Central Para Military Forces have been deployed for personal security of VIPs and others in Delhi.